

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:401

ANSWERED ON:22.04.2015

ADMISSION OF EWS CHILDREN IN PRIVATE UNAIDED SCHOOLS

Patil Shri Shivaji Adhalrao;Sataav Shri Rajeev Shankarrao

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether as per the Right to Education Act, all the private/unaided schools are required to reserve 25% of its seats for children of the Economically Weaker Sections (EWS) and if so, the details thereof;
- (b) whether many of the private/ unaided schools have reportedly not reserved seats for EWS students as per the provisions of the Act and if so, the details thereof and the reasons therefor, State/ UT- wise;
- (c) the number of seats reserved for EWS students in class-I onwards by the private/unaided schools across the country during each of the last three years, State-wise; and
- (d) the action taken against erring private/unaided schools and the corrective measures taken/being taken by the Government in this regard?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBEV IRANI)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY PART (a) TO (d) OF LOK SABHA STARRED QUESTION No.401 TO BE ANSWERED ON 22ND APRIL, 2015 ASKED BY SHRI SATAV RAJEEV AND SHRI ADHALRAO PATIL SHIVAJIRAO MPs REGARDING 'ADMISSION OF EWS CHILDREN IN PRIVATE/UNAIDED SCHOOLS':

(a) to (d): Section 12 (l)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 mandates that all private unaided schools shall admit children belonging to weaker section and disadvantaged group in the neighbourhood in class I (or pre-school, as the case may be), to the extent of at least 25 percent of the strength of that class and provide free and compulsory elementary education to them till its completion. The RTE Act does not provide for reservations of seats. It provides that admission may be provided to the extent of at least 25 percent of the strength of the class. 27 States/UTs have issued notification or made provision in their State RTE Rules regarding admission of children belonging to disadvantaged and weaker sections under Section 12(l)(c). Admissions under 12(l)(c) have begun in 16 State. States have reported a total of 17.35 lakh children admitted in private schools in the academic year 2014-15. 11 States have reimbursed fee amounting to Rs. 79921.34 lakhs to private schools for admissions under section 12(l)(c).

Complaints regarding non-admission of children under section 12(1) (c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 are received from time to time and are referred for remedial action to the State Government concerned, as the State Government is the appropriate government in the matter. Local grievance redressal mechanisms have also been set up by the State Governments under the RTE Act, 2009. The State Commission for Protection of Child Right (SCPCR) at the State level and the National Commission for Protection of Child Right (NCPCR) at the national level, also redress grievances with regard to the implementation of the RTE Act.